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**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2013-2014)**

**FIFTEENTH LOK SABHA**

**THIRTY EIGHTH REPORT**

**REVIEW OF PENDING ASSURANCES  
PERTAINING TO THE MINISTRY OF  
NEW & RENEWABLE ENERGY**

*Presented to Lok Sabha on 11 February, 2014*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***February, 2014/Magha, 1935 (Saka)***

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NEW DELHI

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2013-2014)

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kantilal Bhuria
5. Shri Jayant Chaudhary
6. Shri Bijoy Handique
7. Shri Badri Ram Jakhar
8. Shri Mohan Jena
9. Sardar Sukhdev Singh Libra
10. Shri A. Raja
11. Rajkumari Ratna Singh
12. Shri Jagadanand Singh
13. Shri Anjan Kumar M. Yadav
14. Shri Dharmendra Yadav
15. Shri Maheshwar Hazari\*\*

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*

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\* The Committee has been constituted *w.e.f.* 23 September, 2013 *vide* Para No. 5733 of Lok Sabha Bulletin Part-II, dated 12 November, 2013.

\*\* Nominated to the Committee *vide* Para No. 5778 of Lok Sabha Bulletin Part-II, dated 22 November, 2013.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty Eighth Report of the Committee on Government Assurances.

2. At their sittings held on 25 November, 2013 and 5 December, 2013, the Committee (2013-2014) took oral evidence of the representatives of the Ministry of New and Renewable Energy regarding pending assurances from 4th to 12th Session of 15th Lok Sabha pertaining to the Ministry of New and Renewable Energy.

3. At their sitting held on 6 February, 2014, the Committee (2013-2014) considered and adopted their Thirty Eighth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;  
6 February, 2014  

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17 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI  
*Chairperson,*  
*Committee on Government Assurances.*

## REPORT

### I. Introductory

The Committee on Government Assurances scrutinize the assurances, promises, undertakings etc. given by the Ministers from time to time on the floor of the House and report the extent to which such assurances, promises, undertakings etc. have been implemented. Once an assurance has been given on the floor of the House, the same is required to be implemented within three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time, if they are unable to fulfil the assurance within the prescribed period of three months. Where a Ministry/Department is unable to implement an assurance, they are required to request the Committee to drop the same. The Committee consider such requests and agree to drop, if they are convince with the grounds cited to be justified. The Committee also examine whether the implementation of assurances has taken place within the minimum time necessary for the purpose and the extent to which the assurances have been implemented.

2. The Committee on Government Assurances (2009-10) took a decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending assurances and also to look at the reasons for pendency, the operation of the prescribed system in the Ministries/Departments for dealing with assurances. The Committee also decided to look at the quality of assurances implemented by the Government.

3. In pursuance of the decision referred to above, the Committee (2013-2014) called the representatives of the Ministry of New and Renewable Energy and examined the 16 pending assurances pending from 4th to 12th sessions of the 15th Lok Sabha as mentioned below on 25 November, 2013 and 5 December, 2013:—

| Sl. No. | SQ/USQ No.<br>Dated   | Subject                                    |
|---------|---|--|
| 1       | 2   | 3  |
| 1.      | SQ No. 501<br>dated 30.04.2010<br>(Shri P. Karunakaran, MP) | Development of Renewable Energy Sources    |
| 2.      | USQ No. 2165<br>dated 12.08.2011                            | Wind Energy project in Kerala              |
| 3.      | USQ No. 3129<br>dated 19.08.2011                            | Tidal Winds                                |
| 4.      | USQ No. 1780<br>dated 23.03.2012                            | Allegations against Solar Power Developers |

| 1   | 2  | 3  |
|-----|--|--|
| 5.  | USQ No. 2921<br>dated 30.03.2012                         | Offshore Wind Power                      |
| 6.  | USQ No. 3867<br>dated 27.04.2012                         | Geo-Thermal Energy                       |
| 7.  | USQ No. 3886<br>dated 27.04.2012                         | Jawaharlal Nehru National Solar Mission  |
| 8.  | USQ No. 1250<br>dated 17.08.2012                         | Offshore Wind Farms                      |
| 9.  | USQ No. 3247<br>dated 31.08.2012                         | Award of contracts in JNNSM              |
| 10. | USQ No. 3374<br>dated 31.08.2012                         | Scam in JNNSM                            |
| 11. | USQ No. 4541<br>dated 07.09.2012                         | Jawaharlal Nehru National Solar Mission  |
| 12. | USQ No. 421<br>dated 23.11.2012                          | Wing Energy                              |
| 13. | USQ No. 434<br>dated 23.11.2012                          | Development of Bio-Fuels                 |
| 14. | SQ No. 105<br>dated 30.11.2012<br>(Shri Anant Kumar, MP) | Development of Renewable Energy Sources  |
| 15. | USQ No. 2414<br>dated 07.12.2012                         | National Bio-Fuel Coordination Committee |
| 16. | USQ No. 3616<br>dated 14.12.2012                         | Irregularities in JNNSM                  |

4. The above-mentioned questions and the answers given thereto, wherein the assurances were pending implementation, are shown in Appendix I—XVI.

5. At the outset, the Committee desired to know as to whether the Ministry has any officer who is in charge of assurances. In its reply, the Ministry informed the Committee that a Senior Advisor has been given the charge of assurances. It was also informed that they go through the website of the Ministry of Parliamentary Affairs and also remains in touch with the officers of the Lok Sabha Secretariat to know about the pending assurances and the procedure to be adopted for implementation of the pending assurances.

6. As per the information supplied by the Ministry, the Implementation Report regarding fulfilment of assurance given in reply to USQ 421 dated 23.11.2012 regarding Wind Energy was sent to the Ministry of Parliamentary Affairs on 18 November, 2013



and was laid on the Table of House on 11 December, 2013. Further, in their written reply to SQ 105 dated 30 November, 2012 regarding Development of Renewable Energy Sources (Supplementary raised by Shri Ananth Kumar, MP), the Ministry informed the Committee that the assurance was received only on 12 September, 2013 and the process for fulfilment of the assurance is being taken.

7. The assurances given in reply to SQ No. 501 dated 30.04.2010, USQ No. 3129 dated 19.08.2011, USQ No. 1250 dated 17.08.2012 and USQ No. 421 dated 23.11.2012 regarding Development of Renewable Energy, Tidal Winds Offshore Wind Farms and Wind Energy respectively were dropped by the Committee after having been satisfied with the replies or the grounds cited by the Ministry.

#### **Observations/Recommendations**

**8. The Committee note that as many as 16 assurances from the 4th to 12th sessions of the 15th Lok Sabha are pending. Out of these 16 assurances, one assurance given in reply to SQ 501 dated 30.04.2010 regarding Development of 'Renewable Energy Sources' is about four years old. Two assurances given in reply to (i) USQ 2165 dated 12.08.2011 regarding 'Wind Energy Project in Kerala' and (ii) USQ 3129 dated 19.08.2011 regarding 'Tidal Winds' are more than two years old. Out of the 16 assurances, the Implementation Reports of only two assurances given in reply to USQ 421 dated 23.11.2012 regarding 'Wind Energy' and SQ 105 dated 30.11.2012 regarding 'Development of Renewable Energy Sources' could only be prepared by the Ministry and sent to the Ministry of Parliamentary Affairs. Even there, out of these two assurances, the Implementation Report of the former was laid on the Table of the House but the same of the latter could not be laid at all by the Ministry of Parliamentary Affairs. All this seems to indicate that little attention is being given by the Ministry in the matter of implementation of assurances. The Committee were informed that a Senior Advisor has been given the charge of pending assurances. However, the review of the pending assurances clearly shows that the existing mechanism/system put in place by the Ministry is not effective in facilitating timely implementation of the pending assurances. The Committee, therefore, recommend that the existing mechanism/system may be strengthened and streamlined with a view to avoiding inordinate delays in the implementation of the pending assurances. The Committee also desire that the Ministry should take urgent action in coordination with Ministry of Parliamentary Affairs to get laid the Implementation Report on the assurance given with reference to SQ 105 dated 30.11.2012 on the Table of the House during the period of current session of Lok Sabha.**

#### **II. Scrutiny of Pending Assurances pertaining to the Ministry of New and Renewable Energy**

9. During oral evidence, the Committee examined all the 16 assurances. Some of the important assurances critically examined/scrutinized by the Committee are as follows:—

- (a) Assurance given in reply to USQ No. 2165 dated 12.08.2011 regarding Wind Energy Project in Kerala (Appendix-II).

- (b) Assurance given in reply to USQ No. 1780 dated 23.03.2012 regarding Allegations against Solar Power Developers (Appendix-IV).
- (c) Assurance given in reply to USQ No. 3886 dated 27.04.2012 regarding Jawaharlal Nehru National Solar Mission (Appendix-VII).
- (d) Assurance given in reply to USQ No. 3247 dated 31.08.2012 regarding Award of contracts in JNNSM (Appendix-IX).
- (e) Assurance given in reply to USQ No. 3374 dated 31.08.2012 regarding Scam in JNNSM (Appendix-X).
- (f) Assurance given in reply to USQ No. 4541 dated 07.09.2012 regarding Jawaharlal Nehru National Solar Mission (Appendix-XI).
- (g) Assurance given in reply to USQ No. 3616 dated 14.12.2012 regarding Irregularities in JNNSM (Appendix-XVI).

**(A) Wind Energy Project in Kerala**

USQ No. 2165 dated 12.08.2011 regarding 'Wind Energy Project' in Kerala

10. In this regard, the Secretary, Ministry of New and Renewable Energy informed the Committee as follows:—

“.....This is regarding a 200 MW wind energy proposal which was made by the Kerala Government. They have an agency called the 'Non-conventional Energy and Rural Technology Society'. They have had a Memorandum of Undertaking with the NTPC to put their projects on ground and 10 MW was supposed to come up in 2012 in a village called 'Ramakkalmedu' in Idukki district. But when we checked up with Kerala Government, nothing has been moved forward on this MoU.”

11. On being asked by the Committee about the reason for the same, the Secretary replied as follows:—

“There have been some issues about it. As far as the Ministry is concerned, whenever any wind project comes up and any power is generated from a wind project, under the current scheme we give them what is known as a 'GBI', that is, Generation Based Incentive. Actually, the whole thing is run in the private sector. We give them 50 paise per every unit of electricity which is being generated. My only submission is that this was really a MoU between a State Society and the NTPC to come up with this wind project, which, I think, they are still now looking at.”

12. While expressing its concern over the delay of about two years in the implementation of the assurance, the Committee desired that the Ministry should pursue the matter with State Government of Kerala. In reply, the representative of Ministry submitted as follows:—

“Madam, with your permission, I would like to explain. We have been pursuing this ever since this question came up and this assurance also came up. There were two issues. The first issue is that when they set up a wind project, they

have to first ensure that a PPA will be signed by the local discom, and also there will be evacuation for power. Now, these are two very important issues for the wind project. When they went to the Power Department in the State, the Power Department did not give a very clear-cut reply. We have been pursuing this. So, the Minister of Power, Government of Kerala took a meeting in August, 2012, and he promised that PPA would be signed by the discom and the evacuation will also be arranged.”

The representative of the Ministry of New and Renewable Energy further clarified as follows:—

“.....It is the evacuation of the energy that is produced. So, they have to put up a separate dedicated line to evacuate energy from the wind power plant.”

The representative of the Ministry also added as follows:—

“.....We have been pursuing it. Now they have told us that by the end of December, 2014, they should be able to call the tenders for this project.....”

13. In their written reply, the Ministry have furnished the status of the assurance as under:—

“Agency for Non-conventional Energy and Rural Technology (ANERT), Kerala had informed that the tenders for the project could be invited only by December, 2014. Therefore, the project may be commissioned not before December, 2014. Therefore, the project may be commissioned not before December, 2015....”

#### **Observations/Recommendations**

**14. The Committee note that an important assurance given in reply to USQ No. 2165 dated 12.08.2011 regarding Wind Energy Project in Kerala is pending since the year 2011. During the course of evidence, the Committee were informed that action in the matter is to be initiated by the State Government of Kerala. However, the State Government of Kerala has not made headway in the matter and as a result the assurance is pending. According to the Ministry, tenders for the projects could be invited only by December, 2014 as reported by ANERT, Kerala. As a result, the project may not be commissioned before December, 2015. The Committee are of the view that the Ministry being the nodal authority, can not escape their responsibility for the inordinate delay in the materialization of the project. The Committee, therefore, are not satisfied with the casual approach of the Ministry on the issue and recommend that the Ministry should actively and vigorously pursue the matter with all concerned with a view to expediting the implementation of the assurance without any further delay.**

#### **(B) Jawaharlal Nehru National Solar Mission (JNNSM)**

- (i) Assurance given in reply to USQ No. 1780 dated 23.03.2012 regarding Allegations against Solar Power Developers.
- (ii) Assurance given in reply to USQ No. 3886 dated 27.04.2012 regarding Jawaharlal Nehru National Solar Mission.

- (iii) Assurance given in reply to USQ No. 3247 dated 31.08.2012 regarding Award of contracts in JNNSM.
- (iv) Assurance given in reply to USQ No. 3374 dated 31.08.2012 regarding Scam in JNNSM.
- (v) Assurance given in reply to USQ No. 4541 dated 07.09.2012 regarding Jawaharlal Nehru National Solar Mission.
- (vi) Assurance given in reply to USQ No. 3616 dated 14.12.2012 regarding Irregularities in JNNSM.

15. In its written reply, the Ministry have stated the status of the assurance as under:—

“The inquiry committee comprising of representatives from the Ministry of New and Renewable Energy, Ministry of Power and Ministry of Corporate Affair has submitted its final report.”

16. On being enquired by the Committee about the collusion between the Ministry and the Lanco, the representative of the Ministry during the evidence responded as under:—

“Madam, the process is still not over.....the committee of these three Ministries have prepared a Report. It is now being actually examined from precisely the angle,.....that is, whether there was a collusion; whether any actionable points are there from the vigilance point of view. All this is being looked at independently within the Ministry.”

17. When the Committee asked about the action taken in the matter, the representative of the Ministry replied as under:—

“.....I would just briefly tell about this case. In the tender, it was mentioned that one group of companies can acquire only one project for photo voltaic and one project for solar thermal. The allegation was that Lanco through some other companies acquired nine projects. The guidelines also said that after two years, a company which has taken a project, can sell it to another company. But the lock-in was for two years. So the inquiry committee went through the allegations and each of those companies was separately called by the Secretary and it was found that they were separate companies.

The Lanco had put in some money to buy some convertible debentures, which means that after two years or after some point of time, they would have been converted and then the Lanco could have acquired this. So, the Committee came to the conclusion that the intention to acquire was there but at that point of time, putting convertible debentures was okay; it was not against the law. But then, in order to be even safer, the organization which was handling this job, is a subsidiary of the NTPC called NVVN. The NVVN said, "We issue a clarification and we will not even allow convertible debenture at this stage. So, you withdraw." All this was done before the allegation came in the magazine. Before that only the NVVN had issued an order. They had been disallowed from putting money in the convertible debentures.

So, the Lanco then withdrew; and the shareholding was brought down to the permissible limit including the convertible debentures. Therefore, the Committee found that as far as this violation was concerned, it could not be proved as per law. But then there was an intention because they did try violate the convertible debentures and put in that money and therefore, the committee came up with some recommendation on what safeguards should be applied in future or on making some stricter guidelines. Other than that the committee has not said that there was a violation on which some action can immediately be taken.”

The representative further clarified as under:—

“.....The company has to set up the power project with its own investment.They have to bring the money. They have to set up the power project and the power is then to be purchased by NVVN.”

The representative also added as under:—

“We were not paying them upfront any money.The commitment was only to purchase the power by NVVN. So,it means that if a company is not producing any power, then that power does not get purchased there.”

18. When the Committee enquired whether the company was bringing their own money, the Ministry might have given them land, the representative of Ministry responded as under:—

“Madam, under the scheme,we were not giving land. But the State Governments do give land on lease for projects. Even for industrial project they could avail of whatever was available in whichever State and we did not even mention the States. They could choose any State. They could buy private land. They could go for any State Government policy.”

19. On being pointed out by the Committee that Lanco perhaps did not actually break any law except that they could only apply for one project, the representative of the Ministry replied as under:—

“Yes, they could only apply for one project but in the inquiry committee, it comes out that these companies were not owned by Lanco. They were separate companies. But later on, after some time, Lanco became their EPC contractor. These companies acquired the project. Generally, companies who acquire projects or who bid for projects, put in their capital and then give the contract for building to a third party because Lanco is probably into this scheme. So, the contract to build the project was given to Lanco and at that point of time Lanco probably, may be, had the intention of taking over the company after two years. So it bought some preferential shares and NVVN pointed out that they were not ready to do that. So, then they withdrew. So, this amount, which is mentioned as preferential share, was at that point of time and after that it was withdrawn. Initially, these companies when they bid, they are not supposed to inject full capital at that stage. As the work progress, they put in their equity and they get their loan and then they bid the project.”

20. During the evidence held on 05.12.2013, the representative of the Ministry informed the Committee as under:—

“.....The CBI has initiated a PE. The settled principle of any administrative procedure is that, if any, criminal inquiry is on, the administrative procedure is not given a finality till we get a final review. Here what may happen is that, let us assume that the Committee concludes that there has been no infirmity. In the criminal investigation because they are better experts looking at any criminal infirmity, if they conclude that there is a criminal infirmity, it leads to a very awkward situation. Normally in any administrative procedure, if a criminal investigation is parallelly on we would rather wait for their outcome.”

21. On being asked about the CBI's terms of reference for investigating the case, the representative of the Ministry replied as under:—

The CBI after giving the overall history in the penultimate paragraph says:—

“From the aforesaid facts of information, it seems that the particular company M/s Lanco Infratek was able to bag 9 projects aggregating to 235 MW through different front companies by dubious means and in violation of the guidelines of the 1000 MW Solar Power Project of the mission being implemented through NVVNL....”

This is what CBI is saying—

“It is alleged that this is got facilitated by unknown officials.... Usually they put unknown officials till they reach any particular conclusion and other unknown persons. In order to ascertain the commission of cognizable offence, if any, and to verify the allegations after obtaining the concerned documents and further to examine the specific role played by the suspect officials of NVVNL *vis-a-vis* Lanco Group and other suspect companies, a Preliminary Enquiry is, therefore, registered.”

The representative of the Ministry also added as under:—

“....The CBI inquiry is dated 15.10.2013...”

#### **Observations/Recommendations**

**22. The Committee note that as many as six assurances on a very important subject of Jawaharlal Nehru National Solar Mission (JNNSM) are pending for implementation. Out of these six assurances, five are pending for the last more than a year. The assurances involved in the replies was that an inter-Ministerial Committee has been constituted to inquire into the allegations that some solar power developer had violated the guidelines of JNNSM to get more projects than permissible. The Committee were informed that M/s Lanco Infratek floated front companies and acquired nine projects worth 235 MW. The findings of the inquiry committee could not prove that Lanco Infratek acquired controlling stake in 7 companies in violation of MNRE guidelines for selection of grid connected solar power projects. However, the inquiry committee could not rule out the intention to do so as actions in acquiring low dividend compulsorily convertible preference shares**

are suggestions in that direction. The Committee were informed that as per the suggestions of the inquiry committee, guidelines for the next phase of allotment of Solar Power project have since been modified. However, the Committee are not satisfied with the findings of the inquiry committee and the replies furnished by the Ministry on the issue. The findings did not clearly spell out as to whether there was any violation of law/guidelines and who were the officers involved in awarding the solar projects under JNNSM and the action taken against them by the Ministry. In the meantime, the Committee were informed that CBI has initiated Preliminary Enquiry and as per the terms of reference, allegations against M/s Lanco Infratek and the role played by the suspect officials of NVVNL *vis-a-vis* Lanco Group and other suspect companies are being examined. The Committee, however, note that the matter is now being investigated by CBI. The Committee now expect the Ministry to give utmost priority to the issue. The Committee would like to be apprised of the outcome of the investigation by the CBI in the matter.

NEW DELHI;  
6 February, 2014  
17 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI  
*Chairperson,*  
*Committee on Government Assurances.*

## APPENDIX I

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA STARRED QUESTION NO. 501  
TO BE ANSWERED ON 30.4.2010

### Development of Renewable Energy Sources

\*501. SHRI RAMSINH RATHWA:  
SHRI C.R. PATIL:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of the targets set and achievement made against them in power generation from the renewable energy sources in the country during the year 2009-10, State-wise and source-wise;

(b) whether the schemes/programmes for the development of renewable energy sources have been successful in various States of the country;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the details of the incentives being offered to the State Governments for the implementation of these schemes/programmes;

(e) whether the Government has set up any monitoring mechanism for ensuring proper implementation of these schemes/programmes; and

(f) if so, the details thereof?

### ANSWER

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (f) A Statement is laid on the Table of the House.

### STATEMENT

**Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 501 for answer on 30.04.2010 regarding 'Development of Renewable Energy Sources'**

(a) The target in respect of grid-interactive power generation from different renewable energy sources namely, wind, solar, small hydro and biomass, are set source-wise and not State-wise. Details of these targets and of the State-wise and source-wise achievements against the same during the year 2009-10 are given in **Annexure-I**.



(b) and (c) The various schemes/programmes of the Ministry for promotion of grid interactive renewable power generation have been quite successful as the total renewable power installed capacity has reached 16,810 MW as on 31.3.2010, contributing over 10% to the total installed capacity from all sources in the country. Generally, the achievements are resource specific and vary from State to State depending on the available potential as also the facilitating policies of States for promotion of renewable power.

(d) Details of various financial incentives being offered by the Ministry for setting up of grid interactive renewable power generation projects in State/Cooperative/Private sector are furnished in **Annexure-II**. The projects are, however, being set up mainly in private sector and fiscal incentives such as concessional customs and excise duties, 80% accelerated depreciation and 10 years tax holiday on revenue generated from power projects are also available to the developers.

(e) and (f) The implementation of the projects is monitored through periodic review meetings with State Nodal Agencies, physical and financial progress reports as also through site visits by senior officers of the Ministry. Post installation monitoring of performance is the responsibility of the State. The utility which purchases the power furnishes the monthly power report to the Central Electricity Authority for compilation/incorporation in the national data base on all power projects, including renewable power projects.

## State-wise details of grid interactive renewable power installed capacity during 2009-10

## Grid Connected Renewable Power

| Sl.No. | States/UTs        | Small Hydro Power |           | Wind Power  |           | Bio-Power   |           | Waste to Energy |           | Solar Power  |            | Total capacity |           |        |
|--------|-------------------|-------------------|-----------|-------------|-----------|-------------|-----------|-----------------|-----------|--------------|------------|----------------|-----------|--------|
|        |                   | Target (MW)       | Ach. (MW) | Target (MW) | Ach. (MW) | Target (MW) | Ach. (MW) | Target (MW)     | Ach. (MW) | Target (MWp) | Ach. (MWp) | Target (MW)    | Ach. (MW) |        |
| 1      | 2                 | 3                 | 4         | 5           | 6         | 7           | 8         | 8               | 8         | 10           | 11         | 12             | 13        | 14     |
| 1.     | Andhra Pradesh    |                   | 6.00      |             | 13.60     |             | 20.00     |                 |           |              |            |                |           | 39.60  |
| 2.     | Arunachal Pradesh |                   | 5.72      |             |           |             |           |                 |           |              |            |                |           | 5.72   |
| 3.     | Assam             |                   |           |             |           |             |           |                 |           |              |            |                |           | 0.00   |
| 4.     | Bihar             |                   |           |             |           |             |           |                 |           |              |            |                |           | 0.00   |
| 5.     | Chhattisgarh      |                   | 1.00      |             |           |             | 43.80     |                 |           |              |            |                |           | 44.80  |
| 6.     | Goa               |                   |           |             |           |             |           |                 |           |              |            |                |           | 0.00   |
| 7.     | Gujarat           |                   | 5.60      |             | 297.13    |             |           |                 |           |              |            |                |           | 302.73 |
| 8.     | Haryana           |                   | 7.40      |             |           |             | 1.80      |                 |           |              |            |                |           | 9.20   |
| 9.     | Himachal Pradesh  |                   | 69.40     |             |           |             |           |                 |           |              |            |                |           | 69.40  |
| 10.    | Jammu & Kashmir   |                   | 17.50     |             |           |             |           |                 |           |              |            |                |           | 17.50  |
| 11.    | Jharkhand         |                   |           |             |           |             |           |                 |           |              |            |                |           | 0.00   |
| 12.    | Karnataka         |                   | 123.00    |             |           |             | 42.00     |                 |           |              |            | 6.00           |           | 316.40 |
| 13.    | Kerala            |                   |           |             | 0.75      |             |           |                 |           |              |            |                |           | 0.75   |
| 14.    | Madhya Pradesh    |                   |           |             | 16.60     |             |           |                 |           |              |            |                |           | 16.60  |
| 15.    | Maharashtra       |                   | 24.00     |             | 138.85    |             | 33.00     |                 |           | 4.70         |            |                |           | 200.55 |
| 16.    | Manipur           |                   |           |             |           |             |           |                 |           |              |            |                |           | 0.00   |
| 17.    | Meghalaya         |                   |           |             |           |             |           |                 |           |              |            |                |           | 0.00   |
| 18.    | Mizoram           | 300               | 12.00     | 2500        |           | 405         |           | 15              |           |              | 4          |                | 3224      | 12.00  |

|     |                           |       |        |      |         |        |        |    |      |      |      |        |         |
|-----|---------------------------|-------|--------|------|---------|--------|--------|----|------|------|------|--------|---------|
| 19. | Nagaland                  |       |        |      |         |        |        |    |      |      |      | 0.00   |         |
| 20. | Orissa                    | 20.00 |        |      |         |        |        |    |      |      |      | 20.00  |         |
| 21. | Punjab                    | 8.65  |        |      |         |        |        |    |      | 1.00 |      | 44.15  |         |
| 22. | Rajasthan                 |       |        |      | 350.00  | 34.50  |        |    |      |      |      | 350.00 |         |
| 23. | Sikkim                    |       |        |      |         |        |        |    |      |      |      | 0.00   |         |
| 24. | Tamil Nadu                |       |        |      | 602.22  | 62.00  |        |    |      |      |      | 664.22 |         |
| 25. | Tripura                   |       |        |      |         |        |        |    |      |      |      | 0.00   |         |
| 26. | Uttar Pradesh             |       |        |      |         | 194.50 |        |    |      |      |      | 194.50 |         |
| 27. | Uttarakhand               |       |        |      |         |        |        |    |      |      |      | 5.00   |         |
| 28. | West Bengal               | 5.00  |        |      |         |        |        |    |      | 1.10 |      | 17.10  |         |
| 29. | Andaman & Nicobar Islands |       |        |      |         | 16.00  |        |    |      |      |      | 0.00   |         |
| 30. | Chandigarh                |       |        |      |         |        |        |    |      |      |      |        |         |
| 31. | Dadar & Nagar Haveli      |       |        |      |         |        |        |    |      |      |      |        |         |
| 32. | Daman & Diu               |       |        |      |         |        |        |    |      |      |      |        |         |
| 33. | Delhi                     |       |        |      |         |        |        |    |      |      | 0.05 |        |         |
| 34. | Lakshadweep               |       |        |      |         |        |        |    |      |      |      |        |         |
| 35. | Puducherry                |       |        |      |         |        |        |    |      |      |      |        |         |
|     | Total (MW)                | 300   | 305.27 | 2500 | 1564.55 | 405    | 447.60 | 15 | 4.70 | 4    | 8.15 | 3224   | 2330.27 |

ANNEXURE II

**Central Financial Assistance Provided under various Renewable Energy Schemes/  
Programmes**

Grid-Interactive Renewable Power Programmes:

| Sl.No. | Projects Category  | Central Financial Assistance provided   |  |
|--------|--|---|--|
|        |  | Special Category States<br>(NE Region, Sikkim, J&K, HP and Uttarakhand)   | Other States   |
| 1      | 2  | 3   | 4  |
| 1.     | Small Hydro Power Projects   | Rs. 2.25 crore X<br>(C)∧0.646   | Rs. 1.50 crore X<br>(C)∧0.646                            |
| 2.     | Biomass Power projects   | Rs. 25 lakh X<br>(C)∧0.646  | Rs. 20 lakh X<br>(C) ∧ 0.646                             |
| 3.     | Bagasse-Cogeneration Projects by private sector 40 bar & above   | Rs. 18 lakh X<br>(C)∧0.646  | Rs. 15 lakh X<br>(C)∧0.646                               |
| 4.     | Bagasse-Cogeneration Projects (by Cooperative/ public/joint sector) 40 bar & above<br>60 bar & above<br>80 bar & above | Rs. 40 lakh/MW*<br>Rs. 50 lakh/MW*<br>Rs. 60 lakh/MW*   | Rs. 40 lakh/MW*<br>Rs. 50 lakh/MW*<br>Rs. 60 lakh/MW*    |
|        |  | Limited to Rs. 8 crore/project  | Limited to Rs. 8 crore/project                           |
| 5.     | Biomass Power using Advanced Technologies  | Rs. 1.2 crore X<br>(C)∧0.646  | Rs. 1.0 crore X<br>(C)∧0.646                             |
| 6.     | Wind Power projects - For Demo. Projects<br>- Commercial Wind Power  | Rs. 3.00 crore X<br>(C)∧0.646<br>Generation Based Incentive (GBI) for Commercial Wind Power projects @ Rs. 0.50 per kwh subject to a maximum of Rs. 62.50 lakh/MW, which do not avail accelerated depreciation benefit. | Rs. 2.50 crore X<br>(C)∧0.646                            |
| 7.     | Biomass Gasifier   | 20% higher CFA  | Rs. 15.0 lakh/kWe on prorated basis or multiple thereof. |
| 8.     | Solar PV Power   | 50% of project cost subject to a maximum of Rs. 10 crore/MWfor tail-end grid power projects to be implemented by utilities or generation companies in the State sector.   |  |

| 1 | 2  | 3 | 4 |
|---|--|---|---|
|   | <p data-bbox="743 373 1261 464">Generation based incentive linked to CERC announced tariff guidelines for projects connected at 11kV and below.</p> <p data-bbox="743 485 1261 575">For projects connected at 33kV and above— National Vidyut Vyapar Nigam (NVVN) to purchase power at a rate fixed by CERC.</p> |   |   |

C: Capacity of the project in MW; ^ raised to the power.

\* For new sugar mills (which are yet to start production and sugar mills employing backpressure route/seasonal/incidental cogeneration) subsidies shall be one-half of the level mentioned above.

## **APPENDIX II**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 2165  
TO BE ANSWERED ON 12.08.2011

### **Wind Energy Project in Kerala**

2165. SHRI ANTO ANTONY:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Union Government and the State Government of Kerala have entered into an agreement for production of wind energy;
- (b) if so, the details thereof including the installation place, estimated cost of the project and cost of electricity production per unit; and
- (c) the time by which this project is likely to be completed?

### **ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) As per information provided by the Agency for Non-Conventional Energy and Rural Technology (ANERT), Kerala, the State Government of Kerala have entered into an MoU on 18.07.2011 with National Thermal Power Corporation (NTPC) for generation of 200 MW from wind energy in Kerala. The Detailed Project Report (DPR) is under preparation and all the potential areas in the State are being considered for the project.

(c) ANERT has reported that the DPR for the above project is likely to be prepared with in 3 months. Besides, they have reported that 10 MW wind power projects are expected in the current financial year at Ramakkalmedu, Idukki district.

### **APPENDIX III**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 3129  
TO BE ANSWERED ON 19.08.2011

#### **Tidal Winds**

3129. SHRI JAGDISH THAKOR:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the total number of units set-up in Kerala sea shores to generate power by using high velocity tidal winds;
- (b) whether the Government has formulated any policy to generate power by using tidal winds; and
- (c) if so, the details thereof ?

#### **ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (c) No power generation unit using high velocity tidal winds has so far been set up in the country, including in Kerala. However, a 3.75 MW demonstration power project based on energy contained in the tides, is being set up in Sundarbans Region of West Bengal. The project is being set up by the West Bengal Renewable Energy Development Agency with financial support from the Ministry. Since power generation technologies using such a resource are still evolving, the Ministry considers support for projects on a case to case basis under its R&D and Demonstration Programme.

**APPENDIX IV**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 1780  
TO BE ANSWERED ON 23.03.2012

**Allegations Against Solar Power Developers**

1780. SHRI DUSHYANT SINGH:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether there have been any allegations against some solar power developers in the Jawaharlal Nehru National Solar Mission (JNNSM);
- (b) if so, the details thereof;
- (c) whether a joint panel of various Ministries has been constituted to investigate and report in the matter;
- (d) if so, the details thereof; and
- (e) the further action taken by the Government in this regard?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) It has been alleged that some solar power developers have violated the guidelines of Jawaharlal Nehru National Solar Mission (JNNSM) to get more projects than permissible.

(c) to (e) Yes, Madam. The Ministry has constituted an inter-Ministerial Committee consisting of representatives of Ministries of New and Renewable Energy, Power and Corporate Affairs to inquire into the allegations.



**APPENDIX V**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 2921  
TO BE ANSWERED ON 30.03.2012

**Offshore Wind Power**

2921. SHRIMATI ANNU TANDON:

SHRI M. ANANDAN:

SHRI A.K.S. VIJAYAN:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has conducted any study on the feasibility of offshore wind power generation in the country, State/UT-wise;

(b) if so, the details thereof;

(c) whether the Government has identified any locations in the country where offshore wind power generation plants can set up effectively and economically;

(d) if so, the details thereof;

(e) whether the Government proposes to provide incentives to entrepreneurs for taking up projects in this field; and

(f) if so, the details thereof including the progress made so far?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) No Madam.

(b) Question does not arise.

(c) and (d) No Madam. However, the preliminary analysis of data available with some organizations like Indian National Centre for Ocean Information Services including C-WET's studies suggests that there could be offshore wind energy potential in coastal area of Tamil Nadu and Gujarat. The Ministry has constituted a Technical Committee to analyze the offshore wind data available with various agencies in order to identify the offshore wind areas and their potential. However, this will need to be validated by setting up of offshore masts to measure 1-2 year wind speed data. Further, an analysis of seabeds would also be required to assess the kind of foundation needed for setting up offshore wind energy projects.

(e) There is no proposal at this stage.

(f) Question does not arise.

**APPENDIX VI**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 3867  
TO BE ANSWERED ON 27.4.2012

**Geo-Thermal Energy**

3867. SHRI KAPIL MUNI KARWARIYA:  
SHRI G.M. SIDDESHWARA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of power generated from geo-thermal energy in the country, State-wise;
- (b) whether the Government has formulated any concrete policy or action plan to increase power generation from such geo-thermal energy and utilize them in the country;
- (c) if so, the details thereof alongwith the details of achievements made by the Government in this regard during the last three years and the current year;
- (d) whether the Government has sought assistance from the developed countries for the development of geo-thermal energy in the country; and
- (e) if so, the details thereof?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) No Geo-Thermal Energy Power plant has been set up in the country so far.

(b) The Ministry of New and Renewable Energy (MNRE) has prepared draft policy and guidelines for facilitate preparation and implementation of an action plan to set up projects for utilization of geo-thermal energy in the country.

(c) During the last three years, the States of Jammu & Kashmir, Chhattisgarh, Uttarakhand, Andhra Pradesh, Maharashtra, Gujarat and West Bengal have taken steps to harness geo-thermal energy in their respective States. Geo-thermal resource assessment studies have also been undertaken by MNRE at various potential sites through National Geophysical Research Institute (NGRI), Hyderabad.

(d) and (e) No specific assistance has been sought from any particular country. However India has Memorandum of Understandings (MoUs) on co-operation in Renewable Energy including Geo-thermal Energy with several countries.

**APPENDIX VII**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 3886  
TO BE ANSWERED ON 27.4.2012

**Jawaharlal Nehru National Solar Mission**

3886. SHRI PREMCHAND (GUDDU):  
SHRIMATI SUMITRA MAHAJAN:  
SHRI HARIBHAU JAWALE:  
SHRI WAKCHAURE BHAUSAHEB RAJARAM:  
SHRIMATI KAISER JAHAN:  
SHRI DUSHYANT SINGH:  
SHRI G.M. SIDDESHWARA:  
SHRI M.B. RAJESH:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Jawaharlal Nehru National Solar Mission (JNNSM) Phase-1 has been a success;
- (b) if so, the details of Solar Photo Voltaic projects, solar power plants sanctioned under the Mission in the country, State-wise;
- (c) the details of the proposals received, sanctioned and still pending for approval of the Union Government regarding setting up of solar power plants in various States, State-wise;
- (d) the total number of projects completed, commissioned and synchronized with the grid, State-wise including Rajasthan;
- (e) the guidelines that deal with the import of solar modules for Phase I of the mission alongwith the companies violated the domestic content clause of the MNRE guidelines;
- (f) whether an investigation has been conducted against some solar power developers of which Ministry of Power is also an investigating agency; and
- (g) if so, the details thereof alongwith the present status thereof?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) The first phase of the Jawaharlal Nehru National Solar Mission (JNNSM) is scheduled to be completed by 2013 only. However, as per progress available so far all the application segments of the Mission are going on as scheduled and on target.

(b) The details of projects sanctioned under the Phase-I of the JNNSM are as under:

- (i) Projects under Migration Scheme (84 MW-Solar PV - 54MW, Solar Thermal-30 MW)
- (ii) Projects under New Project Scheme (Batch-I) (Solar PV-150 MW, Solar Thermal-470 MW)
- (iii) Projects under New Projects Scheme (Batch-II) (Solar PV-350 MW)
- (iv) Projects under Roof top PV and Small Solar Power Generation Programme (RPSSGP)-98.05 MW

The details of the projects are listed at **Annexure-I**.

(c) The details of the projects sanctioned are listed at **Annexure-I**.

No project is pending for approval with the Ministry.

(d) The relevant details are provided at **Annexure-II**.

(e) The guidelines that deal with the import of solar modules for Phase-I are specified as under:

**Batch-I:** For Solar PV Projects, it is mandatory for Projects based on crystalline silicon technology to use the modules manufactured in India.

**Batch-II:** For Solar PV Projects to be selected in second batch, it will be mandatory for all the projects to use cells and modules manufactured in India. PV Modules made from thin film technologies or concentrator PV cells may be sourced from any country, provided the technical qualification criterion is fully met.

All the developers using Crystalline Silicon technology have confirmed compliance of domestic content clause.

(f) Following allegations in a section of the media about violation of guidelines by some companies, the Ministry has set up an inquiry committee. The committee comprises representatives from the Ministries of New & Renewable Energy, Power and Corporate Affairs.

(g) The inquiry committee is yet to submit its final report.

ANNEXURE I

**Annexure I referred to in reply to parts (b) and (c) of the Lok Sabha Unstarred Question No. 3886 for 27.4.2012**

(a) Projects under Migration Scheme (84 MW - Solar PV-54 MW, Solar Thermal-30 MW):—

| State        | Projects under Migration Scheme |                    |            |
|--------------|---------------------------------|--------------------|------------|
|              | Solar PV (MW)                   | Solar Thermal (MW) | Total (MW) |
| Rajasthan    | 36                              | 30                 | 66         |
| Maharashtra  | 11                              |                    | 11         |
| Punjab       | 7                               |                    | 7          |
| <b>Total</b> | <b>54</b>                       | <b>30</b>          | <b>84</b>  |

(b) Projects under Batch-I, Phase-I (Solar PV-150 MW, Solar Thermal-470 MW)  
State-wise details of Selected Capacity is as under:—

| State          | New Projects  |                    |            |
|----------------|---------------|--------------------|------------|
|                | Solar PV (MW) | Solar Thermal (MW) | Total (MW) |
| Rajasthan      | 105           | 400                | 505        |
| Maharashtra    | 5             |                    | 5          |
| Andhra Pradesh | 15            | 50                 | 65         |
| Karnataka      | 10            |                    | 10         |
| Gujarat        |               | 20                 | 20         |
| Orissa         | 5             |                    | 5          |
| Tamil Nadu     | 5             |                    | 5          |
| Uttar Pradesh  | 5             |                    | 5          |
| <b>Total</b>   | <b>150</b>    | <b>470</b>         | <b>620</b> |

Out of the above, PPA's were signed with 36 Solar Power Developers for 145 MW Solar PV and 470 MW of Solar Thermal by 10th January, 2011.

(c) Projects under Batch-II, Phase-I (Solar PV-350 MW)

| State          | Project Capacity (MW)/<br>No. of Projects |           |          |          |           | Solar PV (MW) |
|----------------|---|-----------|----------|----------|-----------|---------------|
|                | 5   | 10        | 15       | 20       | Total     |               |
| Rajasthan      | 5   | 9         | 4        | 6        | 24        | 295           |
| Maharashtra    | 1   |           |          | 1        | 2         | 25            |
| Andhra Pradesh |   |           |          | 1        | 1         | 20            |
| Tamil Nadu     |   | 1         |          |          | 1         | 10            |
| <b>Total</b>   | <b>6</b>                                  | <b>10</b> | <b>4</b> | <b>8</b> | <b>28</b> | <b>350</b>    |

Out of the above, PPA's were signed with 21 selected bidders for 27 Solar Power Projects (340 MW) by 27th January, 2012.

(d) Projects under Roof top PV and Small Solar Power Generation Programme (RPSSGP)-98.05 MW

| S.No. | State          | Sanctioned Project Capacity (MW) |
|-------|----------------|----------------------------------|
| 1.    | Andhra Pradesh | 10.5                             |
| 2.    | Chhattisgarh   | 4                                |
| 3.    | Haryana        | 8.8                              |
| 4.    | Maharashtra    | 5                                |
| 5.    | Orissa         | 8                                |
| 6.    | Punjab         | 8.5                              |
| 7.    | Rajasthan      | 12                               |
| 8.    | Tamil Nadu     | 7                                |
| 9.    | Uttarakhand    | 5                                |
| 10.   | Uttar Pradesh  | 8                                |
| 11.   | Jharkhand      | 16                               |
| 12.   | Madhya Pradesh | 5.25                             |
|       | Total          | 98.05                            |

## ANNEXURE II

**Annexure II referred to in reply to part (D) of the Lok Sabha Unstarred  
Question No. 3886 for 27.4.2012**

(a) Migration Projects: Commissioning status of the Solar PV Projects (as per reports received from State Nodal Agencies)

| State       | Solar PV capacity to be commissioned as per PPA (MW) | Solar PV capacity actually commissioned (MW) |
|-------------|--|--|
| Rajasthan   | 36   | 35   |
| Maharashtra | 11   | 9  |
| Punjab      | 7  | 2  |
| Total       | 54   | 46   |

Solar Thermal Projects (30 MW) to be commissioned in 28 months from the date of signing of PPA (*i.e.* up to mid February, 2013).

(b) Projects under Batch-I, Phase-I—Commissioning Status of the Solar PV Projects (as per reports received from State Nodal Agencies).

| State          | Solar PV capacity to be commissioned as per PPA (MW) | Solar PV capacity actually commissioned (MW) |
|----------------|--|--|
| Rajasthan      | 100  | 100  |
| Maharashtra    | 5  | -  |
| Andhra Pradesh | 15   | 10   |
| Karnataka      | 5  | -  |
| Orissa         | 5  | 5  |
| Tamil Nadu     | 5  | 5  |
| Uttar Pradesh  | 5  | 5  |
| Total          | 140  | 125  |

Solar Thermal Projects (470 MW) scheduled to be commissioned in 28 months from the date of signing of PPA (*i.e.* up to mid May, 2013).

(c) Projects under Batch-II, Phase-I.

Solar PV Projects (340 MW) scheduled to be commissioned in 13 months from the date of signing of PPA (*i.e.* Feb. 2013).

## (d) Roof top PV and Small Solar Power Generation Programme (RPSSGP)

## State-wise

| S.No. | State          | Solar PV capacity to be commissioned as per PPA (MW) | Solar PV capacity actually commissioned (MW)* |
|-------|----------------|--|---|
| 1.    | Andhra Pradesh | 10.5   | 7.75  |
| 2.    | Chhattisgarh   | 4  | 4   |
| 3.    | Haryana        | 8.8  | 7.8   |
| 4.    | Maharashtra    | 5  | 5   |
| 5.    | Odisha         | 8  | 5   |
| 6.    | Punjab         | 8.5  | 5.5   |
| 7.    | Rajasthan      | 12   | 8   |
| 8.    | Tamil Nadu     | 7  | 5   |
| 9.    | Uttarakhand    | 5  | 3   |
| 10.   | Uttar Pradesh  | 8  | 5   |
| 11.   | Jharkhand      | 16   | 2   |
| 12.   | Madhya Pradesh | 5.25   | 0   |
| Total |                | 98.05  | 58.05   |

\*Out of total 78 sanctioned Projects 11 Projects are to be commissioned by June, 2012.



## APPENDIX VIII

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 1250  
TO BE ANSWERED ON 17.08.2012

### Off-shore Wind Farms

1250. SHRI GAJANAN D. BABAR:  
SHRIDHARMENDRA YADAV:  
SHRI SIVASAMI C.:  
SHRI ANANDRAO ADSUL:  
SHRI NITYANANDA PRADHAN:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has initiated the process of putting in place a policy to auction, or award, off-shore wind farms in a way that could be similar to the auction of oil and gas blocks;
- (b) if so, the details thereof;
- (c) whether the Government has constituted an inter-ministerial panel of secretaries to frame policy guidelines in this regard;
- (d) if so, the guidelines prepared by the Government therefor; and
- (e) the time by when the auction of off-shore wind farms is likely to take place?

### ANSWER

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH) : (a) and (b) The Government has constituted an Off-shore Wind Energy Steering Committee under the Chairmanship of Secretary, MNRE to steer the wind energy development in the country in a directed and focussed manner. A sub-committee has also been constituted to suggest draft policy guidelines for development of off-shore wind energy projects in the country and submit the report to the Government.

(c) The Off-shore Wind Energy Steering Committee has been constituted with the members comprising of the stakeholder Departments/Organizations/Ministries.

(d) Government has not prepared any guidelines for development of off-shore wind energy projects in the country.

(e) Does not arise.

**APPENDIX IX**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 3247  
TO BE ANSWERED ON 31.08.2012

**Award of Contracts in JNNSM**

3247. SHRI P.L. PUNIA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has taken cognizance of a recent report of a New Delhi based public interest research organisation alleging irregularities in the awarding of contracts under the Jawaharlal Nehru National Solar Mission (JNNSM);

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether any steps have been taken by the Government to improve the tendering and other process to remove irregularities; and

(d) if so, the details thereof?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Yes, Madam.

(b) An article appeared in the magazine "Down to Earth" in its issue dated 1—15 February 2012 in which allegations were made regarding violation of Guidelines of the 1000 MW Solar Power Project Scheme of Jawaharlal Nehru National Solar Mission (JNNSM) being implemented through NVVN.

(c) and (d) An inter-ministerial committee was constituted to inquire into the allegations. The report has been submitted by the committee and the same is being examined by the Government.

**APPENDIX X**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 3374  
TO BE ANSWERED ON 31.08.2012

**Scam in JNNSM**

3374. SHRINEERAJ SHEKHAR:  
SHRI YASHVIR SINGH:  
SHRIDUSHYANT SINGH:  
DR. RAGHUVANSH PRASAD SINGH:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has taken note of a scam of Rs. 13000 crore unearthed in the Jawaharlal Nehru National Solar Mission (JNNSM) and has constituted any committee to inquire into it;
- (b) if so, the details thereof;
- (c) whether the said committee has submitted its report to the Government;
- (d) if so, the recommendations made by the committee along with responsibilities fixed in the alleged scam; and
- (e) the follow-up action taken by the Government thereon?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (e). An inter-ministerial committee was constituted to inquire into the allegations made by the Centre for Science & Environment (CSE) through its magazine "Down to Earth" regarding violation of guidelines of National Solar Mission. The report has been submitted by the committee and the same is being examined by the Government.

**APPENDIX XI**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 4541  
TO BE ANSWERED ON 07.09.2012

**Jawaharlal Nehru National Solar Mission**

4541. SHRIP. KUMAR:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether a Delhi based public interest research and advocacy organization has accused any private company of flouting rules for bagging projects under the Jawaharlal Nehru National Solar Mission (JNNSM);
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Yes, Madam.

(b) An article appeared in the magazine "Down to Earth" in its issue dated 1-15 February, 2012 in which allegations were made regarding violation of Guidelines of the 1000 MW Solar Power Project Scheme of Jawaharlal Nehru National Solar Mission (JNNSM) being implemented through NVVN.

(c) An inter-ministerial committee was constituted to inquire into the allegations made by the Centre for Science and Environment (CSE) through its magazine "Down to Earth" regarding violation of guidelines of National Solar Mission. The report has been submitted by the committee and the same is being examined by the Government.

**APPENDIX XII**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 421  
TO BE ANSWERED ON 23.11.2012

**Wind Energy**

421. SHRI KALIKESH N. SINGH DEO:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the efforts being taken by the Government to increase the generation of wind energy/off-shore wind energy;

(b) whether there are any policy incentives for individuals to enter the wind energy generation market; and

(c) if so, the details thereof?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) the Government is promoting on-shore wind power development through a conducive policy environment encouraging private sector investment. Regarding off-shore wind power, the Government has constituted a Steering Committee to formulate modalities for taking up off-shore wind power development in a focussed manner. A sub-Committee has also been constituted to suggest draft policy guidelines for development of off-shore wind power projects.

(b) Yes, Madam.

(c) The Government is providing fiscal and promotional incentives such as concessional import duty on certain components of wind electric generators, excise duty exemption to manufacturers. 10 years tax holiday on income generated from wind power projects is also available. Loans for installing windmills are available from Indian Renewable Energy Development Agency (IREDA) and other Financial Institutions. Technical support including wind resource assessment is provided by the Centre for Wind Energy Technology (C-WET), Chennai. This apart, preferential tariff is being provided in potential States.

### APPENDIX III

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 434  
TO BE ANSWERED ON 23.11.2012

#### Development of Bio-Fuels

434. SHRI BHISMA SHANKER *ALIAS* KUSHAL TIWARI:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the national policy on bio-fuels envisages promotion and development of bio-fuels;
- (b) if so, the salient features of the said policy;
- (c) whether any steps have been taken to promote bio-fuels;
- (d) if so, the details thereof;
- (e) whether any high level national bio-fuel coordination committee has been constituted to coordinate, implement and monitor bio-fuel programmes; and
- (f) if so, the details thereof?

#### ANSWER

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH) (a) and (b) Yes, Madam. The salient features of the National Policy on Bio-fuels are given below:

- Bio-diesel production from non-edible oil seeds grown on waste and degraded forest and non-forest lands.
- An indicative target of 20% blending of bio-ethanol and bio-diesel with petrol and diesel, respectively, by 2017.
- Minimum Support Price for non-edible oil seeds with provision for periodic revision to be announced.
- Determination of Minimum Purchase Price for purchase of bio-ethanol and bio-diesel.
- Major thrust on research, development and demonstration of bio-fuels, including Second Generation Bio-fuels.

(c) and (d) The Government is implementing a scheme of 5% blending of bio-ethanol with petrol. In addition, and *ad-hoc* ex-factory price of Rs 27/- per litre for procurement of ethanol by the Oil Marketing Companies (OMCs) was approved in August 2010. The procurement of ethanol and supply of Ethanol Blended Petrol by OMCs is in progress since 01.09.2010. The bio-diesel industry is still at a nascent stage of development and its blending with High Speed Diesel has not been started so far.

(e) and (f) A high Level National Bio-fuel Coordination Committee, headed by the Prime Minister, has been constituted for coordination and policy guidance/review on different aspects of bio-fuels development promotion and utilization. Other members of the Committee are Ministers of Agriculture, New and Renewable Energy, Petroleum and Natural Gas, Rural Development, Science and Technology and Environment and Forests besides Deputy Chairman Planning Commission. Secretary, in the Ministry of New and Renewable Energy is the Convener.

## APPENDIX XIV

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA STARRED QUESTION NO. 105  
TO BE ANSWERED ON 30.11.2012

### Development of Renewable Energy Sources

\*105. SHRI ANANTH KUMAR:  
SHRI NISHIKANT DUBEY:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of the various schemes being implemented for the development and tapping the full potential of new and renewable energy sources in the country, scheme and State-wise;

(b) the details of the targets set and the achievements made in power generation from various renewable energy sources in the country during the last three years and the current year, State and source-wise;

(c) whether the Government proposes to increase financing of renewable energy projects for both domestic and large scale production;

(d) if so, the details thereof; and

(e) the other steps being contemplated by the Government to promote development of alternate sources of energy?

### ANSWER

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (e) A Statement is laid on the Table of the House.

### STATEMENT

**Statement referred to in reply to parts (a), (b), (c), (d) and (e) of the Lok Sabha Starred Question No. 105 for answer on 30.11.2012 regarding Development of Renewable Energy Sources**

(a) The Ministry has a number of schemes/programmes, implemented throughout the country, for the development and tapping the potential of new and renewable energy sources. Details of these schemes/programmes are given at Annexure-I.

(b) A capacity addition of 10,430 MW against a target of 9623 MW has been achieved from renewable energy sources during the last 3 years. During 2012-13, a capacity addition of 1353 MW has been achieved till 31.10.2012 against the annual target of 4125 MW. Source-wise targets and achievements are given at Annexure-II. State-wise targets for power generation from renewables are not fixed. State-wise renewable power generation capacity added during the last 3 years and current year (as on 31.10.2012), are given in Annexure-III.



(c) and (d) A substantial increase in the Gross Budgetary Support (GBS) is proposed to support renewable energy projects during the 12th Plan. IREDA, the renewable energy financing institution under Ministry of New and Renewable Energy, proposes to enhance financing of renewable energy projects from Rs. 5294 crore in 11th Plan to Rs. 13,800 crore in the 12th Plan. In addition, a large number of Financial Institutions, Banks are also financing renewable energy projects.

(e) The Government has taken several steps to promote renewable energy sector. These include:

- Fiscal and financial incentives, such as, capital/interest subsidy, accelerated depreciation, concessional excise and customs duties.
- Preferential tariff for grid interactive renewable power in most potential States.
- A minimum percentage for purchase of electricity from renewable energy sources taking into account local factors.
- Guidelines by CERC to SERCs for fixation of preferential tariffs.
- Jawaharlal Nehru National Solar Mission to give a boost to deployment solar photovoltaic as well as solar thermal systems.

**Annexure-I referred to in reply to part (A) of the Lok Sabha Starred Question No. 105 for 30.11.2012 regarding Development of Renewable Energy Sources**

Details of the renewable energy schemes/programmes implemented in the country.

1. GRID-INTERACTIVE/OFF-GRID RENEWABLE POWER:
  - **Wind Power:** MW-scale Wind Farms/Aero generators/Hybrid systems
  - **Bio-power:** Biomass power/Cogeneration
  - **Small Hydro Power:** Small hydro power plants upto 25 MW capacity; Watermills/Micro hydel plants
  - **Solar Power:** Grid-interactive-Solar Thermal and SPV power generation plants, and off-grid/decentralized systems for various applications under National Solar Mission.
2. RENEWABLE ENERGY FOR RURAL APPLICATIONS:
  - **Remote Village Electrification Programme:** provision of lighting/ electricity in the unelectrified remote villages/hamlets
  - **Biomass Gasifier for Rural Energy/Industrial Energy.**
  - **Biogas Programme:** setting up of Family Type biogas plants for cooking/ lighting/manure/small scale power generation
  - **Solar Thermal Systems:** deployment of decentralized solar thermal systems/devices (mainly solar cookers/driers for cooking, drying farm produce) under National Solar Mission.
3. RENEWABLE ENERGY FOR URBAN, INDUSTRIAL AND COMMERCIAL APPLICATIONS:
  - **Biomass (non-bagasse) cogeneration/U&I Waste to Energy**
  - **Solar water heating systems**—for domestic, institutional, commercial/ industrial applications under National Solar Mission.
  - **Solar air heating/steam generation systems**—for community cooking/ other applications in institutions and industry under National Solar Mission.
  - **Green Buildings**—incorporating active renewable energy systems and passive designs.
  - **Solar Cities**—Planning for reducing their conventional energy consumption through energy conservation and use of renewable energy devices/systems.
4. RESEARCH, DESIGN AND DEVELOPMENT
  - Supporting research and development projects at premier institutions and industries on different aspects of new and renewable energy technologies.

*ANNEXURE II*

**Annexure-II referred to in reply to part (b) of Lok Sabha Starred Question No. 105 for 30.11.2012 regarding Development of Renewable Energy Sources**

Source-wise targets and achievements of power generation during last 3 years and current year (till 31.10.2012)

| Sl. No. | Programme/ system | 2009-10 |          | 2010-11 |          | 2011-12 |          | 2012-13<br>(till 31.10.2012) |          |
|---------|-------------------|---------|----------|---------|----------|---------|----------|------------------------------|----------|
|         |                   | Target  | Achieved | Target  | Achieved | Target  | Achieved | Target                       | Achieved |
| 1.      | Wind Power        | 2500    | 1565.00  | 2000    | 2350.00  | 2400    | 3197.00  | 2500                         | 922.15   |
| 2.      | Small Hydro       | 300     | 305.27   | 300     | 307.22   | 350     | 353.00   | 350                          | 56.18    |
| 3.      | Bio Power         | 424     | 452.72   | 472     | 473.50   | 475     | 487.90   | 475                          | 270.50   |
| 4.      | Solar Power       | 2       | 8.15     | 200     | 26.59    | 200     | 905.00   | 800                          | 103.88   |
|         | Total             | 3226    | 2331.14  | 2972    | 3157.31  | 3425    | 4942.90  | 4125                         | 1352.71  |

*ANNEXURE III*

**Annexure-II referred to in reply to part (b) of Lok Sabha Starred Question  
No. 105 for 30.11.2012 regarding Development of Renewable Energy Sources**

State-wise renewable power generation capacity added during the last 3 years and  
2012-13 as on 31.10.2012

| Sl.No. | State/UT          | Wind<br>Power<br>(MW) | Small hydro<br>Power<br>(MW) | Bio-<br>Power<br>(MW) | Solar<br>Power<br>(MW) | Total<br>(MW) |
|--------|-------------------|-----------------------|------------------------------|-----------------------|------------------------|---------------|
| 1      | 2                 | 3                     | 4                            | 5                     | 6                      | 7             |
| 1.     | Andhra Pradesh    | 255.95                | 37                           | 45                    | 21.75                  | 359.7         |
| 2.     | Arunachal Pradesh | 0                     | 28.81                        | 0                     | 0                      | 28.81         |
| 3.     | Assam             | 0                     | 4                            | 0                     | 0                      | 4             |
| 4.     | Bihar             | 0                     | 9.7                          | 29.5                  | 0                      | 39.2          |
| 5.     | Chhattisgarh      | 0                     | 10.2                         | 93.5                  | 4                      | 107.7         |
| 6.     | Goa               | 0                     | 0                            | 0                     | 0                      | 0             |
| 7.     | Gujarat           | 1520.93               | 8.6                          | 30                    | 690                    | 2249.53       |
| 8.     | Haryana           | 0                     | 7.4                          | 39.3                  | 7.8                    | 54.5          |
| 9.     | Himachal Pradesh  | 0                     | 274.74                       | 0                     | 0                      | 274.74        |
| 10.    | Jammu & Kashmir   | 0                     | 18.7                         | 0                     | 0                      | 18.7          |
| 11.    | Jharkhand         | 0                     | 0                            | 0                     | 16                     | 16            |
| 12.    | Karnataka         | 761.15                | 369.45                       | 182.5                 | 14                     | 1327.1        |
| 13.    | Kerala            | 8.1                   | 24.55                        | 0                     | 0                      | 32.65         |
| 14.    | Madhya Pradesh    | 163.6                 | 15                           | 16.2                  | 7.25                   | 202.05        |
| 15.    | Maharashtra       | 994.25                | 70.7                         | 513.42                | 20                     | 1598.37       |
| 16.    | Manipur           | 0                     | 0                            | 0                     | 0                      | 0             |
| 17.    | Meghalaya         | 0                     | 0                            | 0                     | 0                      | 0             |
| 18.    | Mizoram           | 0                     | 12                           | 0                     | 0                      | 12            |
| 19.    | Nagaland          | 0                     | 0                            | 0                     | 0                      | 0             |
| 20.    | Orissa            | 0                     | 20                           | 20                    | 13                     | 53            |
| 21.    | Punjab            | 0                     | 30.6                         | 90.5                  | 9                      | 130.1         |
| 22.    | Rajasthan         | 1481.95               | 0                            | 62                    | 201                    | 1744.95       |
| 23.    | Sikkim            | 0                     | 5                            | 0                     | 0                      | 5             |

| 1     | 2                         | 3       | 4       | 5       | 6       | 7        |
|-------|---------------------------|---------|---------|---------|---------|----------|
| 24.   | Tamil Nadu                | 2846.68 | 33      | 199     | 17      | 3095.68  |
| 25.   | Tripura                   | 0       | 0       | 0       | 0       | 0        |
| 26.   | Uttar Pradesh             | 0       | 0       | 309.9   | 12      | 321.9    |
| 27.   | Uttaranchal               | 0       | 42.4    | 10      | 5       | 57.4     |
| 28.   | West Bengal               | 0       | 0       | 26      | 2.12    | 28.12    |
| 29.   | Andaman & Nicobar Islands | 0       | 0       | 0       | 0       | 0        |
| 30.   | Chandigarh                | 0       | 0       | 0       | 0       | 0        |
| 31.   | Dadar & Nagar Haveli      | 0       | 0       | 0       | 0       | 0        |
| 32.   | Daman & Diu               | 0       | 0       | 0       | 0       | 0        |
| 33.   | Delhi                     | 0       | 0       | 16      | 2.52    | 18.52    |
| 34.   | Lakshadweep               | 0       | 0       | 0       | 0       | 0        |
| 35.   | Pondicherry               | 0       | 0       | 0       | 0       | 0        |
| Total |                           | 8032.61 | 1021.85 | 1682.82 | 1042.44 | 11779.72 |

**(Q. 105)**

SHRI ANANTH KUMAR (BANGALORE SOUTH): Madam, one of the major issue is that when the domestic producers of renewable energy produce in excess, they have to store the power in batteries. It is very expensive, whereas in other countries they give some incentives to transfer that energy to the main Grid. Unfortunately it is not so in our country. Therefore, when is the Government of India going to bring this incentive scheme in India also?

DR. FAROOQ ABDULLAH: Madam, it is a very pertinent question as far as the developments of this energy are concerned. I can assure the Member that the Ministry is looking into it. But we are now also doing a very good research on how to store this energy in hydrogen and other forms. So, things are being done. But I would look into what the Member has said that in the other countries they are giving subsidies. My Ministry will examine this. If it is found to be feasible, we will look into this.

QUESTION HOUR OVER

**APPENDIX XV**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 2414  
TO BE ANSWERED ON 07.12.2012

**National Bio-Fuel Coordination Committee**

2414. DR. SANJAY SINGH:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has set up a National Bio-fuel Coordination Committee;
- (b) if so, the details thereof along with the aim and objective of the same;
- (c) the reaction of the Government on the functioning of the said Committee; and
- (d) the progress made in the Ethanol Blended Petrol (EBP) Programme with the help of the said Committee?

**ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Yes, Madam.

(b) and (c) The National Bio-fuel Co-ordination Committee (NBCC), has been constituted for providing high-level co-ordination and policy guidance/review on different aspects of bio-fuel development.

(d) About 36.19 crore litres of bio-ethanol was procured for Ethanol Blended Petrol Programme during the season October, 2010 to September, 2011, whereas about 26 crore litres of ethanol has been supplied for the current season upto August 15, 2012.

## **APPENDIX XVI**

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 3616  
TO BE ANSWERED ON 14.12.2012

### **Irregularities in JNNSM**

3616. SHRI NEERAJ SHEKHAR:  
SHRI YASHVIR SINGH:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether instances/complaints of large scale irregularities in implementation of Jawaharlal Nehru National Solar Mission (JNNSM) have come to the notice of the Government;
- (b) if so, the details thereof; and
- (c) the corrective measures being taken/proposed by the Government in this regard?

### **ANSWER**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (c) An article appeared in the magazine "Down to Earth" in its issue dated 1-15 February, 2012 in which allegations were made regarding violation of Guidelines of the 1000 MW Solar Power Project Scheme of Jawaharlal Nehru National Solar Mission (JNNSM) being implemented through NVVN. The Ministry of New and Renewable Energy appointed an Inter-Ministerial Committee to inquire into the allegations. The Committee in its report has made a number of recommendations and suggestions such as refining of the guidelines so as to bring in greater clarity regarding definitions of "net worth", "control" etc. It has also recommended more specificity in guidelines regarding selections of EPC contractors and has recommended physical verification of the address of the company and more stringent and specific penalty provisions in case of violation of any clause of the guidelines.

The report of the Committee and its recommendations are currently under examination by the Government.

**MINUTES**

**FIRST SITTING**

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2012-2013) HELD ON 25 NOVEMBER, 2013 IN  
COMMITTEE ROOM 'A', PARLIAMENT HOUSE  
ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1645 hours on Monday, 25 November, 2013.

**PRESENT**

Shrimati Maneka Sanjay Gandhi — *Chairperson*

**MEMBERS**

2. Shri Hansraj G. Ahir
3. Shri Jayant Chaudhary
4. Shri Mohan Jena
5. Sardar Sukhdev Singh Libra
6. Shri A. Raja
7. Shri Jagadanand Singh
8. Shri Maheswar Hazari

**SECRETARIAT**

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

**Ministry of New and Renewable Energy**

1. Shri Ratan P. Watal, Secretary
2. Shri Alok Srivastava, Joint Secretary
3. Shri Tarun Kapoor, Joint Secretary
4. Dr. N.P. Singh, Scientist "G"
5. Shri A.K. Dhussa, Scientist "G"
6. Shri Dilip Nigam, Scientist "F"
7. Shri J.P. Singh, Scientist "F"
8. Dr. R.N. Sawant, Scientist "F"
9. Dr. Pankaj Saxena, Scientist "E"
10. Shri G. Upadhyaya, Scientist "E"



11. Shri A.N. Srivastava, Director

12. Ms. Veena Sinha, Director

At the outset, the Chairperson welcomed the Members to the first sitting of the Committee. Thereafter, the Committee considered Memorandum No. 1 regarding working of the Committee on Government Assurances and took stock of the pending assurances as on 20 November, 2013. The Committee noted that as many as 2697 assurances are pending upto 12th Session of 15th Lok Sabha and expressed their concern over the pending assurances.

2. The Committee then took oral evidence of the representatives of the Ministry of New and Renewable Energy regarding pending assurances and reviewed sixteen assurances pertaining to the Ministry as given in the Annexure. Some of the important assurances examined during the evidence are discussed below:—

**(i) Assurance given in reply to S.Q. 501 dated 30.04.2010 regarding Development of Renewable Energy Sources (Supplementary by Shri P. Karunakaran, M.P.) (S.No. 1 of the annexure).**

The Committee noted that the supplementary raised by Shri P. Karunakaran, M.P. suggested to have better coordination between the Ministry of Environment and Forests and Ministry of Power. So there was no action on the part of the Ministry of New and Renewable Energy. The Committee, therefore, decided to drop the above assurance.

**(ii) Assurance given in reply to USQ 3129 dated 19.08.2011 regarding Tidal Winds (S.No. 3 of the annexure).**

The Committee noted that a 375 MW demonstration power project based on energy contained in the tides was to be set up in Sundarbans region of West Bengal. However, the State Government of West Bengal was not interested to continue with the project as it was turned out to be financially unviable for them. In view of this, the Committee decided to drop the assurance.

**(iii) Assurance given in reply to USQ 1780 dated 23.03.2012 regarding Allegations against Solar Power Developers (S.No. 4 of the annexure).**

The Committee noted that the Ministry of New and Renewable Energy (MNRE) had constituted an inter-Ministerial Committee consisting of representatives of Ministries of New and Renewable Energy, Power, Corporate Affairs to inquire into the allegations of violation of the guidelines of JNNSM by some solar power developers in getting nine solar power projects. The Committee also noted that the said enquiry Committee has submitted its report, which is under consideration of MNRE. However, the Committee were not at all satisfied with the report of the Ministry as the same did not mention about the involvement of any officer of the Ministry against whom action could be taken or anything was found wrong in the said project. The Committee, therefore, desired that the Ministry should give a clear answer as to whether there was any violation of law or not in

the allotment of solar power projects and re-write their reply indicating the irregularities and the action taken thereon. The Committee also decided to review assurance given in reply (i) USQ 1780 dated 23.03.2012 regarding (S. No. 4 of Annexure), (ii) USQ 3986 dated 27.04.2012 regarding (S. No. 7 of Annexure), (iii) USQ 3247 dated 31.08.2012 regarding (S. No. 9 of Annexure), (iv) USQ 3374 dated 31.08.2012 regarding (S. No. 10 of Annexure), (v) USQ 4541 dated 07.09.2012 regarding (S. No. 11 of Annexure) and (vi) USQ 3616 dated 14.12.2012 regarding (S. No. 16 of Annexure) later on receipt of the revised reply from MNRE.

**(iv) Assurance given in reply to USQ 3867 dated 27.04.2012 regarding Geo-Thermal Energy (S. No. 6 of the Annexure).**

The Committee noted that draft policy guidelines for geo-thermal projects has been prepared and sent to various concerned Ministries/Departments for their comments. The Committee were informed that as per survey they have identified hotspots, out of which one or two were found to be of very high quality especially in a place called Khuga Valley in Kashmir and in some parts in Jharkhand. However, the Committee were of the view that tapping of geo-thermal energy specially in Kashmir is not advisable as the mountains there are fragile.

**(v) Assurance given in reply to USQ 1250 dated 17.08.2012 regarding Offshore Wind Farms (S. No. 8 of the Annexure).**

With reference to the above assurance, the Committee were informed that a Sub-Committee was constituted to suggest draft policy guidelines for development of offshore wind power in the country. The guidelines have now been refined after discussing with all the stakeholders. A Cabinet note has been prepared and after consultation with the relevant Ministries, the same will go to the Cabinet for orders for finalization of the draft guidelines. In view of the foregoing, the Committee decided to drop the assurance.

**(vi) Assurance given in reply to USQ 421 dated 23.11.2012 regarding Wind Energy (S. No. 12 of the Annexure).**

The Committee noted that the subject of the assurance of the above assurance is similar to that of assurance given in reply to USQ 1250 dated 17.08.2012 [at (v) above]. The Committee, therefore decided to drop this assurance also.

3. A verbatim record of the proceedings have been kept.

*The Committee then adjourned.*

**Statement of Pending Assurances of the Ministry of New and Renewable Energy  
(from 4th Session to 12th Session of 15th Lok Sabha)**

| S. No. | SQ/USQ No. dated  | Subject                                    |
|--------|---|--|
| 1.     | SQ No. 501<br>dated 30.04.2010<br>(Shir P. Karunakaran, MP) | Development of Renewable Energy Sources    |
| 2.     | *USQ No. 2165<br>dated 12.08.2011                           | Wind Energy project in Kerala              |
| 3.     | USQ No. 3129<br>dated 19.08.2011                            | Tidal Winds                                |
| 4.     | *USQ No. 1780<br>dated 23.3.2012                            | Allegations against Solar Power Developers |
| 5.     | USQ No. 2921<br>dated 30.03.2012                            | Offshore Wind Power                        |
| 6.     | USQ No. 3867<br>dated 27.04.2012                            | Geo-Thermal Energy                         |
| 7.     | USQ No. 3886<br>dated 27.04.2012                            | Jawaharlal Nehru National Solar Mission    |
| 8.     | *USQ No. 1250<br>dated 17.08.2012                           | Offshore Wind Farms                        |
| 9.     | USQ No. 3247<br>dated 31.08.2012                            | Award of contracts in JNNSM                |
| 10.    | USQ No. 3374<br>dated 31.08.2012                            | Scam in JNNSM                              |
| 11.    | USQ No. 4541<br>dated 07.09.2012                            | Jawaharlal Nehru National Solar Mission    |
| 12.    | USQ No. 421<br>dated 23.11.2012                             | Wind Energy                                |
| 13.    | *USQ No. 434<br>dated 23.11.2012                            | Development of Bio-Fuels                   |
| 14.    | SQ No. 105<br>dated 30.11.2012<br>(Shri Anant Kumar, MP)    | Development of Renewable Energy Sources    |
| 15.    | *USQ No. 2414<br>dated 07.12.2012                           | National Bio-Fuel Coordination Committee   |
| 16.    | USQ No. 3616<br>dated 14.12.2012                            | Irregularities in JNNSM                    |

**MINUTES**

SECOND SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2012-2013) HELD ON 05 DECEMBER, 2013 IN  
COMMITTEE ROOM 'E', PARLIAMENT HOUSE  
ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1700 hours on Thursday, 05 December, 2013.

PRESENT

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Hansraj G. Ahir
3. Shri B.K. Handique
4. Rajkumari Ratna Singh
5. Shri Jagadanand Singh

SECRETARIAT

1. Shri T.S. Rangarajan — *Additional Director*
2. Shri Kulvinder Singh — *Committee Officer*

**Ministry of New and Renewable Energy**

1. Shri Satish B. Agnihotri, Secretary
2. Shri Alok Srivastava, Joint Secretary
3. Shri Tarun Kapoor, Joint Secretary
4. Dr. N.P. Singh, Scientist "G"
5. Dr. P. Saxena, Scientist "G"
6. Shri A.K. Dhussa, Scientist "G"
7. Shri A.K. Varshney, Scientist "F"
8. Shri A.N. Srivastava, Director
9. Shri Lekh Raj, AGM, NVVN

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them of the day's agenda. The Committee then took oral evidence of the representatives of the Ministry of New and Renewable Energy (MNRE) regarding pending assurances. At their previous sitting held on 25 November, 2013 the Committee with reference to assurance given in reply to USQ 1780

dated 23.03.2012 regarding allegations against solar power developers had desired the Ministry to give a detailed report on the alleged scam in Jawaharlal Nehru National Solar Mission (JNNSM). The Committee had also decided to review 06 assurances given in reply (i) USQ 1780 dated 23.03.2012 regarding Allegations against Solar Power Developers (S. No. 1 of Annexure-I), (ii) USQ 3886 dated 27.04.2012 regarding Jawaharlal Nehru National Solar Mission (S. No. 2 of Annexure-I), (iii) USQ 3247 dated 31.08.2012 regarding award of contracts in JNNSM (S. No. 3 of Annexure-I), (iv) USQ 3374 dated 31.08.2012 regarding scam in JNNSM (S. No. 4 of Annexure-I), (v) USQ 4541 dated 07.09.2012 regarding Jawaharlal Nehru National Solar Mission (S.No. 5 of Annexure-I), (vi) USQ 3616 dated 14.12.2012 regarding Irregularities in JNNSM (S. No. 6 of Annexure-I) later on after receipt of the revised reply from MNRE. In their response the MNRE have submitted a self-contained statement (Annexure-A) for the consideration of the Committee *inter-alia* stating that the guidelines on the subject for Batch-II Phase-I and Batch-I Phase-II had since then suitably modified. The Committee were also informed that the matter is also being investigated by the CBI. The Committee desired that the guidelines that were followed in them as well as the names of the officials who were involved in the process in the project/deal may be furnished to them.

2. The representatives of the MNRE then withdrew.

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3. A verbatim record of the proceedings has been kept.

*The Committee then adjourned.*

*ANNEXURE I*

**Statement of Pending Assurances of the Ministry of New and Renewable Energy  
(from 10th Session to 12th Session of 15th Lok Sabha)**

| Sl.No. | SQ/USQ No. dated                 | Subject                                    |
|--------|----------------------------------|--|
| 1.     | USQ No. 1780<br>dated 23.03.2012 | Allegations against Solar Power Developers |
| 2.     | USQ No. 3886<br>dated 27.04.2012 | Jawaharlal Nehru National Solar Mission    |
| 3.     | USQ No. 3247<br>dated 31.08.2012 | Award of Contracts in JNNSM                |
| 4.     | USQ No. 3374<br>dated 31.08.2012 | Scam in JNNSM                              |
| 5.     | USQ No. 4541<br>dated 07.09.2012 | Jawaharlal Nehru National Solar Mission    |
| 6.     | USQ No. 3616<br>dated 14.12.2012 | Irregularities in JNNSM                    |

**MINUTES**

**SIXTH SITTING**

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2013-2014) HELD ON 06 FEBRUARY, 2014 IN  
COMMITTEE ROOM 'A', PARLIAMENT HOUSE  
ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1630 hours on Thursday, the 06th February, 2014.

**PRESENT**

Shrimati Maneka Sanjay Gandhi — *Chairperson*

**MEMBERS**

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kanti Lal Bhuria
5. Shri Bijoy Handique
6. Sardar Sukhdev Singh Libra
7. Rajkumari Ratna Singh

**SECRETARIAT**

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them of the day's agenda. The Committee considered and adopted the following draft Reports without any amendment:—

- (i) Draft Thirty-sixth Report regarding requests for dropping of assurances (acceded to).
- (ii) Draft Thirty-seventh Report regarding requests for dropping of assurances (not acceded to).
- (iii) Draft Thirty-eighth Report regarding review of pending assurances pertaining to the Ministry of New and Renewable Energy.

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2. A verbatim record of the proceedings has been kept.

*The Committee then adjourned.*

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